

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 940 of 1999

New Delhi, this the 4th day of May, 1999

HON'BLE SHRI N.SAHU, MEMBER(A)

Shri Trilochan Singh
S/o Sh. Santokh Singh
r/o House No. 789 A/7
Govindpuri, Kalkaji,
New Delhi

....Applicant

(By Advocate: Mrs. Rani Chhabra)

versus

1. Union of India,
through its Secretary,
Ministry of Finance,
Department of Revenue,
Central Board of Excise and Customs,
Delhi.
2. Commissioner I
Customs and Central Excise (Northern U.P.)
Commissionerate,
Mangal Pandey Nagar,
Opposite University, Meerut.
3. The Additional Commissioner (P&V),
Customs and Central Excise,
North U.P. Commissionerate,
Mangal Pandey Nagar,
Opposite University, Meerut.
4. Collector
Customs and Central Excise,
North U.P. Commissionerate,
Mangal Pandey Nagar,
Opposite University, Meerut.
5. The Inspector,
Customs and Central Excise,
North U.P. Commissionerate
Mangal Pandey Nagar,
Opposite University, Meerut. Respondents

(By Advocate: None)

O R D E R (ORAL)

By Hon'ble Mr. N. Sahu, Member(A)

The prayer in this O.A. is inter-alia to quash the oral order of retrenchment/termination w.e.f. 31.12.94 with a direction to re-engage the applicant in preference to juniors and outsiders and also to direct the respondents to confer temporary status under the Scheme.

(B)

2. The brief facts are that the applicant was engaged in September, 1993 and had been working till December, 1994. At para 4.10, it has been stated that in the year 1997-98 the Department had engaged fresh casual labourers, junior to the applicant, ignoring his claim. A representation has been filed dated 23.6.98 stating his claim that he worked for 206 days during 1993-94 and, therefore, he is entitled to be considered on a preferential basis for re-engagement. Obviously, ground no.1 is barred by limitation. With regard to the other grounds, the best that can be said in this case is that in view of the time gap, the respondents to consider the representation received by them on 23.6.98 and communicate to the applicant the results of the disposal of such representation, in a speaking order. Representation to be disposed of within a period of six weeks from the date of receipt of a copy of this order.

3. The O.A. stands disposed of as above. Liberty is given to the applicant to re-agitate the matter after the representation is disposed of.

anupam
(N. SAHU)
MEMBER(A)

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